

[श्री कमला मिश्र मधुकर]

करोड़ रुपया टैक्स का बकाया है और यह सरकार उसको वसूल करने में असमर्थ है। जिन देश में टैक्स इवेजन की प्रवृत्ति इतनी जबरदस्त हो कि बड़े से बड़े लोग टैक्स इवेजन करते हों और यह सरकार उसको रोकने में असमर्थ हो, उनको पकड़ने की क्षमता भी उनमें न हो और जहां ब्लैक मनी पैरेनल इकनामी बन गया हो जिसने देश की अर्थ-व्यवस्था और सारी व्यवस्था को अस्त-व्यस्त कर दिया हो, उसके बावजूद भी सरकार असमर्थ है कि ब्लैक मनी को समाप्त कर सके, वहां ऐसे बिल लाने से कोई लाभ नहीं है। ब्लैक मनी को लेने के लिये सरकार ने बहुत प्रयत्न किये लेकिन सब में ये फेल कर गये।

ऐसी परिस्थिति में मैं समझता हूँ कि इस बिल में जो 10 हजार रुपया बैंक में जमा करने के ऊपर इनकम टैक्स लगाने की व्यवस्था की जा रही है, इस कानून के लागू होने में मुझे सन्देह है। मैं जानता हूँ कि इनकम टैक्स अधिकारी अधिकांशतः भ्रष्ट हो गये हैं और टैक्स के एसेसमेंट में पैसं लेकर गड़बड़ी करते हैं और इतना प्रॉसेस होता है कि रीयल इनकम टैक्स देने वाले को कठिनाई उठानी पड़ती है जिनके ऊपर टैक्स नहीं लगना चाहिये, उसके बारे में अगर कंप्लेंट हो तो उनको उससे बचने में भारी कठिनाइयों का सामना करना पड़ता है। ऐसी स्थिति में मैं समझता हूँ कि इस बिल से कोई लाभ नहीं है, मंत्री जी इस विषय में एक कम्प्रीहेंसिव बिल लायें जिसका उद्देश्य इनकम टैक्स के नियमों में सरलीकरण करना हो और जो टैक्स इवेजन करता है, वह लोग उससे पकड़ में आ सकें। यह बिल पेबन्द के समान है। जिस प्रकार से थूक चाटने से प्यास नहीं जाती है, इस बिल से समस्याओं का हल नहीं होगा।

MR. CHAIRMAN: The question is:

“That the Bill, as amended, be passed.

The Motion was adopted.

16.05 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): With some of our friends in the opposition, we had a discussion with regard to the sitting of the House to-day and tomorrow. They have made a suggestion, and Government has agreed that we can sit upto 7 p.m. to-day. Tomorrow we will forgo the lunch hour and by 7.15 p.m. we will complete all the processes of the Bill. That is the agreement which has been arrived at.

MR. CHAIRMAN: What about the Half-an-Hour discussion to-day?

SHRI P. VENKATASUBBAIAH: Postponed.

MR. CHAIRMAN: Is it the pleasure of the House that the Half-an-Hour discussion for to-day be postponed?

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: To-day we will sit upto 7 o'clock. Tomorrow there will be no lunch hour.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : The entire thing will be completed tomorrow by 7 p.m.

6.06 hrs.

STATUTORY RESOLUTION RE:
DISAPPROVAL OF ESSENTIAL
SERVICES MAINTENANCE OR-
DINANCE
and

ESSENTIAL SERVICES MAIN-
TENANCE BILL—Contd.

MR. CHAIRMAN : Now we take up items No. 9 and 10. Shri Somnath Chatterjee.

SHRI SOMNATH CHATTERJEE (Jadavpur) : I beg to move:

"That this House disapproves on the Essential Services Maintenance Ordinance, 1981 (Ordinance No. 10 of 1981) promulgated by the President on the 26th July, 1981."

I move this Resolution not only of my behalf but on behalf, I take it, of all the other hon. Members who have given similar notices but on behalf of the entire working class in this country, against the ruthless and treacherous monstrosity engineered and imposed by an authoritarian regime, to which the rule of law and democratic rights are anathema.

This Ordinance and the Bill which seeks to replace it, have been, and are the biggest on slaughters against the working class and the common people of this country, and are nothing short of a declaration of *jihad* against the working people. But I can assure the Government and its allies that now that the battle lines are drawn, the working class will fight this obnoxious and pernicious measure in the factories and offices.

Government has thrown a challenge to the working class, and we accept it because in it we see the beginning of the end of the dictatorial regime in this country. The people of West Bengal, the people of Kerala and today the people of Tripura have expressed their hatred and their total opposition to this Bill and the measure; and we are very happy to know that the working people and the common people of Maharashtra also have decided to go on a strike. These are the indications of the people's mood, which this Government should take note of.

This Ordinance not only introduces a draconian measure, but it makes a mockery of the whole parliamentary set-up in this country. Only three weeks before this House was to sit, this black and lawless ordinance was promulgated, circumventing the Parliament in a midnight swoop on the working class of this country. To govern by an ordinance of this nature is nothing short of a calculated disregard of the basic and fundamental norms of parliamentary system of Government. So far as the Constitution is concerned, you are aware that it provides for the promulgation of an Ordinance when immediate action is necessary. We would like to know what action was immediately necessary that our Rashtrapatiiji had to be troubled in the midnight to sign on this Ordinance? This Ordinance really comes into effect not only on the signing of the Ordinance but when an order is passed banning strikes in certain essential services. We do not know of any order that has been passed under clause 3 or section 3 of the Ordinance. Therefore, what immediate action was necessary?

This was not a measure to confer any right on the ordinary people of this country not giving them dearness allowance which is due to them. Was it to meet any external